

Annexure 4

Name of Corporate Debtor: Future Retail Limited; Date of commencement of CIRP: July 20, 2022; List of creditors as on: June 14, 2024

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sr. No.	Name of Creditor	Details of Claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt (MM/DD/YYYY)	Amount claimed	Amount of claim admitted	Nature of Claim	Amount covered by guarantee	Whether related party?					
1	Indian Overseas Bank	8/3/2022	1,072,347,216	1,072,347,216	Corporate Guarantee	-	No	0.54%	Nil	Nil	-	-
2	Bank of Baroda	8/3/2022	892,139,640	892,139,640	Triparty Lease	892,139,640	No	0.45%	Nil	Nil	-	-
3	Barclays Bank PLC	8/3/2022	581,896,180	581,896,180	Bill Discounting	-	No	0.29%	Nil	Nil	-	-
4	APAC Financial Services Pvt Ltd	8/3/2022	178,500,000	174,790,440	Triparty Lease	174,790,440	No	0.09%	Nil	Nil	3,709,560	-
5	Punjab & Sindh Bank	8/3/2022	50,791,204	50,791,204	Bill Discounting	-	No	0.03%	Nil	Nil	-	-
6	CSB Bank Limited	8/3/2022	35,491,651	35,491,651	Bill Discounting	-	No	0.02%	Nil	Nil	0	-
7	DBS India Bank Limited	8/3/2022	958,484,572	958,484,572	Fund based and Non-Fund based	-	No	0.48%	Nil	Nil	-	-
8	Bank Of Maharashtra	8/3/2022	24,116,590	24,116,590	Fund based and Non-Fund based	-	No	0.01%	Nil	Nil	-	-
9	Indusind Bank	8/3/2022	2,127,309,986	2,127,309,986	Triparty Lease	-	No	1.08%	Nil	Nil	-	-
10	Central Bank of India	8/3/2022	7,942,977,467	7,942,977,467	Corporate Guarantee/ Triparty Lease	5,223,574,630	No	4.02%	Nil	Nil	-	-
11	State Bank of India	8/3/2022	7,948,983,797	7,948,983,797	Corporate Guarantee	7,947,862,397	No	4.02%	Nil	Nil	-	-
12	IDBI Bank	8/3/2022	1,950,769,205	1,923,399,537	Corporate Guarantee	-	No	0.97%	Nil	Nil	27,369,668	-
13	Axis Bank Limited	8/3/2022	1,380,423,716	1,380,423,716	Corporate Guarantee	-	No	0.70%	Nil	Nil	-	-
14	Punjab National Bank	8/3/2022	2,633,545,823	2,633,545,823	Corporate Guarantee/ Triparty Lease	2,633,545,823	No	1.33%	Nil	Nil	-	-
15	IDFC First Bank Limited	8/3/2022	667,778,541	667,778,541	Corporate Guarantee	667,778,541	No	0.34%	Nil	Nil	-	-
16	Aventus Finance Private Limited	8/18/2022	554,738,757	496,832,059	Triparty Lease	-	No	0.25%	Nil	Nil	57,906,698	-
17	Canara Bank	8/3/2022	11,274,476,351	3,359,242,929	Corporate Guarantee/ Triparty Lease	2,105,609,011	No	1.70%	Nil	Nil	7,915,233,422	-
18	Kotak Mahindra Bank Limited	8/3/2022	543,286,765	543,286,765	Fund based and Non-Fund based	543,286,765	No	0.27%	Nil	Nil	-	-
19	Centbank Financial Services Ltd - Canara Bank	8/3/2022	6,532,513,836	6,532,513,836	Corporate Guarantee	6,532,513,836	No	3.30%	Nil	Nil	-	-
20	Centbank Financial Services Ltd - Punjab National	8/3/2022	2,996,971,887	2,996,565,257	Triparty Lease	2,996,971,887	No	1.52%	Nil	Nil	406,630	-
21	Indian Bank	8/3/2022	855,651,955	855,651,955	Fund based and Other Expenses	854,824,412	No	0.43%	Nil	Nil	-	-
22	Axis Trustee Services Limited	8/3/2022	12,662,828,683	7,954,978,683	Triparty Lease	-	No	4.02%	Nil	Nil	4,707,850,000	-
23	Yes Bank Ltd	8/3/2022	136,716,864	53,027,369	Corporate Guarantee	-	No	0.03%	Nil	Nil	83,689,495	-
24	Vistra ITCL (India) Limited	8/3/2022	759,245	-	NCDs	-	No	0.00%	Nil	Nil	759,245	-
25	Bank of India	8/3/2022	2,237,536,216	2,237,536,216	Fund based	2,237,536,216	No	1.13%	Nil	Nil	-	-
26	National Bank of Oman	8/21/2023	60,568,400	60,568,400	Corporate Guarantee	-	No	0.03%	Nil	Nil	-	-
	Total		66,301,604,546	53,504,679,829		32,810,433,598		27.06%	-	-	12,796,924,718	-

Notes:

- This list presents claims received as on August 21, 2023, verified as on August 24, 2023, and remains subject to further verification and updation by RP in that regard.
- Figures have been converted into INR from respective currency as per Regulation 15 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Process) Regulations, 2016 ("CIRP Regulations") as amended from time to time.
- Principal amount has been verified basis bank statements, backed by certificate under The Banker's Book Evidence Act, 1891 (as applicable), consortium documents and Corporate Debtor's books of accounts (as available) and other supporting documents as per requirements of the CIRP Regulations and the Code.
- The abovementioned voting share has been computed on the basis of amounts verified as on date.
- Claims of the financial creditors have been verified (to the extent possible) and admitted basis documents shared by claimants. Due to non-availability of information, supporting documents and personnel from the corporate debtor, and in order to solicit cooperation and assistance from the relevant stakeholders, the resolution professional has filed application under Section-19 of the Insolvency and Bankruptcy Code, 2016. The resolution professional shall revise the amounts of claims admitted, when he comes across additional information warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
- These claims are under verification. It is noted that certain claimants have not submitted complete set of documents or information to enable the RP to verify the claim. The details and information have been sought by the RP from such claimants and the same is pending to be received from the claimants. These claims shall be updated basis verification on receipt of requisite information from claimants.
- The said list of creditors (and further modifications to the list of creditors) will be duly updated on the website of the Corporate Debtor, IBBI and will be shared in the virtual data room for access to prospective resolution applicants.
- The claim received from Centbank Financial Services Limited vide their claim form C dated July 26, 2023, and from National Bank of Oman vide their claim form C dated August 21, 2023, although received post 90 days from the insolvency commencement date, has been verified pursuant to orders dated August 9, 2023 and August 9, 2023 respectively from Hon'ble NCLT Mumbai.
- Pursuant to the loan assignment agreement dated May 14, 2024 and letter dated May 24, 2024, the exposure/debt of Cooperative Rabobank U.A. has been assigned in favour of Prudent ARC Limited, acting in its capacity as Trustee of Prudent Trust 99/24.